GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

RAJYA SABHA UNSTARRED QUESTION NO. 2023 ANSWERED ON- 17/12/2025

TOLL ON INCOMPLETE HIGHWAYS

2023. SHRI SUKHENDU SEKHAR RAY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) total number of incomplete National Highways wherein toll is being collected;
- (b) total value (in ₹) of such toll collected;
- (c) reason for the collection of such toll; and
- (d) total value (in ₹) of user fees collected after the recovery of project costs till date and the reason for such collection without rationalisation?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

- (a) to (c) User fee at Fee Plaza on National highways (NHs) is collected after publication of respective user fee notification in Gazette of India in accordance with the provisions of the National Highways Fee (Determination of Rates and Collection) Rules, 2008 and respective Concession Agreement. The collection of user fee commences only upon issuance of the Completion Certificate/Provisional Completion Certificate and the safety report certifying that the concerned section of the National Highway is fit for operation. Accordingly, user fee is collected only for completed sections of the National Highway. Further, as per NH Fee Rules, 2008, if there is upgradation being taken up from four lane highway to six or more lane, fee is reduced to 75% of applicable fee, until the project is completed. Moreover, the rate of fee for use of a section of National Highway, having two lane with paved shoulders and above but below four lane on which substantial improvement has been made by widening carriageway by three meter or more, shall be sixty per cent of the rate of fee specified for four or more lane under provisions of NH Fee Rules.
- (d) As per the provisions of National Highways Fee Rules, 2008, in case of concessionaire operated fee plaza, fee as notified as per concession agreement shall be leviable till the end of concession period and after the end of concession period, the fee Plaza is handed over to the Government and thereafter the user fee is collected by the Government through its implementing Agencies. In respect of fee plaza under public funded project, the fee leviable shall continue to be collected for such section of the National Highway. The revenue collected by the Central Government from user fee collection is deposited in Consolidated Fund of India (CFI) and the fund provided through budgetary allocation are utilised for further development and augmentation of National Highways.